

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

Allahabad this the 29th day of May 2001.

Original Application no. 657 of 2001.

Hon'ble Mr. S.K.I. Naqvi, Judicial Member.

R.K. Chaturvedi, S/o Sri M.S. Chaturvedi,
P-22/1 Rana Pratap Colony,
Agra Cantt. Agra.

... Applicant

C/A Shri A.K. Bajpai

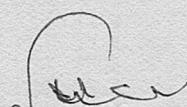
Versus

1. Union of India through Secretary,
Ministry of Defence, Govt. of India,
NEW DELHI.
2. Controller, Defence Accounts (Army),
Meerut Cantt. Meerut.
3. Area Accounts Officer (Army),
Agra.
4. Commandant, Central Ordnance,
Depot, Agra Cantt.,
AGRA.

... Respondents

C/Rs Shri R.C. Joshi

...2/-



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O R D E R (Oral)

Hon'ble Mr. S.K.I. Naqvi, Member-J.

The applicant has come up seeking relief to the effect that the order dated 22.3.2001 issued by Controller of Defence Accounts (Army), Meerut to the Commandant, COD, Agra, directing therein for recovery of amount of LTC to a tune of Rs. 9000/- alongwith interest thereon, copy of which has been annexed as annexure 3, be quashed.

2. As per applicant's case, he was granted a sum of Rs. 9000/- as LTC advance and he submitted bill within time but because of some confusion or misunderstanding, this bill has been held to have been filed with delay ^{of} ~~of~~ few months and, therefore, the impugned order for recovery. Learned counsel for the applicant took us through documents filed with the O.A. to strengthen his contention.

3. For the above, I find a fit matter to decide the OA at admission stage with the direction that in case the applicant moves a representation within 2 weeks from today, the same be decided by the competent authority within 4 weeks, thereafter and till then the recovery as per impugned order shall remain stayed. The OA is decided accordingly. No order as to costs.

Seal
Member-J

/pc/